

SUPREME COURT OF INDIA

NOTICE

F. No.16/CDSA/2024/1

New Delhi,
14 March, 2024

RE: DESIGNATION AS SENIOR ADVOCATE

Applications seeking designation as Senior Advocates are invited from Advocates-on-Record / Advocates in terms of the Guidelines for Designation of Senior Advocates by the Supreme Court of India, 2023 available on the official website of the Supreme Court.

The Advocates-on-Record/Advocates whose cases have been deferred by the Full Court may apply afresh ONLINE irrespective of the restriction of period of one year specified in para 20 of the 2023 Guidelines.

The Advocates-on-Record/Advocates whose cases have not been considered favourably would be eligible to apply afresh, on expiry of the period of one year instead of two years specified in para 19 of the 2023 Guidelines.

Advocates-on-Record/Advocates may submit their applications ONLINE at the following URL <https://main.sci.nic.in/sadv> which will be open till the midnight of Friday, 05 April 2024. Advocates may submit application by clicking on the “SENIOR ADVOCATES DESIGNATION APPLICATION” tab available on the official website (old as well as new)

of the Supreme Court. A print-out of the application with enclosures submitted online (in the form of a Paper Book), a pen-drive containing publication work and a colour photograph may be submitted in the Secretariat of the Committee [Room No. 307, 3rd Floor, B-Block, Additional Building Complex, Supreme Court of India, New Delhi-110001 (Phone:011-23115879)] latest by 4.30 p.m. on Wednesday, 10 April, 2024.

Former Chief Justices / Judges of High Courts may submit their requests for designation as Senior Advocate along with information in the enclosed prescribed format (**Annexure-J**).

Sd/-

[Anil Kumar Sharma]
SECRETARY

COMMITTEE FOR DESIGNATION OF SENIOR ADVOCATES

Copy to:-

1. The Secretary, Supreme Court Bar Association (with a request to place it on the Notice Board of SCBA)
2. The Secretary, Supreme Court Advocates-on-Record Association (with a request to place it on the Notice Board of SCAORA)
3. The Secretary, Bar Council of India
4. Notice Board
5. All concerned.

ANNEXURE – J

**REQUEST-CUM-CONSENT LETTER FOR
DESIGNATION AS SENIOR ADVOCATE
[FOR FORMER CHIEF JUSTICES/JUDGES OF HIGH COURTS]**

		Recent Passport size colour photograph (original) to be pasted here		
1.	Name of the Applicant: (Dr./Mr./Mrs./Ms. Justice)			
2.	Age (as on 01.03.2024)	___ Years		
3.	Address in full:	(i) Office -		
		(ii) Residence -		
4.	Contact Details:	(i) Landline -		
		(ii) Cellphone -		
		(iii) Email -		
5.	(a) Date of enrolment as advocate/ resumption of practice			
	(b) Enrolment Number			
6.	Bar Council, where registered			
7.	Field of law in which applicant has specialization / expertise (special knowledge or experience in law)			
8.	Number of reported judgments delivered as Judge/Chief Justice of High Court (List of citations to be provided)			
9.	High Courts where served as Judge / Chief Justice (please specify duration)	Name of High Court(s)	From	To
10.	Total period served as Judge / Chief Justice of High Court			

11.	Date of elevation/retirement as Chief Justice/Judge of High Court	
12.	Whether held / accepted any post-retirement assignment. If so, give details thereof.	
13.	Whether applied for being designated as Senior Advocate earlier before the Supreme Court/High Court. if so, the status thereof.	
14.	Whether party to any criminal or other litigation, at present or in the past. If so, the nature of involvement.	
15.	Any other information:	
<p><u>DECLARATION:</u></p> <p>I _____ hereby give consent for being designated as Senior Advocate.</p> <p>The information furnished above is true and correct to the best of my knowledge and belief. Nothing material is concealed or suppressed therefrom. I understand that furnishing of false information or suppression of any factual information would render me unfit from being designated as Senior Advocate.</p> <p>Date: _____ [Signature of the Applicant]</p>		

Note: Kindly read instructions attached herewith while filling up the information in the above format.

**GENERAL INSTRUCTIONS TO BE FOLLOWED FOR FILLING UP REQUEST-CUM-
CONSENT LETTER (ANNEXURE-J) FOR DESIGNATION AS SENIOR ADVOCATE**

1.	Letter of request-cum-consent, in the prescribed format shall be made in English, typed/printed with font size (Arial-14) in double spacing on one side of the white paper (A4 Size) with an inner margin of about four centimeters width on top and on the left side.
2.	Documents accompanying the letter of request-cum-consent should be numbered consecutively in the Index, in all sets.
3.	All documents annexed to the letter of request-cum-consent should be accompanied by an Index containing the details thereof. (The Registry, at any stage, may ask for the supportive documents for verification in the light of the facts mentioned in the prescribed format).
4.	Name of the applicant should tally with his/her name as mentioned in his/her enrolment certificate.
5.	The letter of request-cum-consent should be submitted in the shape of a Paper Book, duly tagged & indexed and not in spiral binding and the like.
6.	Three sets of Annexure-J in form of Paper Book, identical in all respects, should be filed.
7.	The soft copy of request-cum-consent letter, in searchable mode, along with scanned photograph should be submitted through e-mail (cdsa.2018@sci.nic.in), in addition to the hard copy thereof.